

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**  
**Revised Hearing Schedule for the month of July, 2019**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
8.7.2019 Monday At 2.30.P.M. Public Hearing		Public Hearing		Staff Paper on the " Methodology for Compilation of Coal Price Index applicable for Power Sector.
9.7.2019 Tuesday At 10.30.A.M. Miscellaneous Petitions	1.	119/MP/2019	NTPC	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a 'Change in Law' affecting Stage II of the Badarpur Thermal Power Station.( On admission )
	2.	132/MP/2019	Indian Railways	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Clause 7.0 of the Bulk Power Purchase Agreement executed between Indian Railways and Bharatiya Rail Bijlee Company Limited dated 16.12.2010 seeking relief on account of Force Majeure events being suffered by the Indian Railways. ( On admission )
	3.	151/MP/2019	IGL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in submitting the Application for issuance of Renewable Energy Certificate (REC) and other appropriate direction.( On admission ).
	4.	167/MP/2019	NLC	Petition seeking Commission's permission to maintain status-quo for drawal of startup power and injection of infirm power under UI mechanism till declaration of COD of Unit I and 2 or 31.12.2019 whichever is earlier (anticipated delay in the declaration of Commercial Operation Date (COD) of Unit I & 2 of the 2 x 500 MW NLCIL - Neyveli New Thermal Power Project ).
	5.	68/MP/2017	DBP(MP)L	Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.
	6.	31/MP/2019 alongwith I.A.Nos.18,60/2019	PGCIL	Petition under Regulations 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, read with Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 seeking relaxation of the proviso to Regulation 7(1), Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, as amended vide Amendment dated 20.11.2018.( Interlocutory application seeking interim direction and urgent listing )
	7.	76/MP/2018	BHPL	Petition under Regulations 14,5 (3) and (4) of the CERC (Terms and conditions for Recognition and issuance of Renewable Energy Generation) Regulations,2010 for grant of renewable energy certificates to the Petitioner from the date of the commissioning of the 24 MW Bhilangana – III Hydro Electric Project.
	8.	48/MP/2019	RWFPL	Petition for extension of time for filing of documentation under Clause 5.1 and Clause 9.2 of the Detailed Procedure and Deemed Stage II Connectivity accorded by Power Grid Corporation of India Limited to Regen Wind Farm (Vagarai) Private Limited
	9.	55/MP/2019	VRE(M)PL	Petition for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System
	10.	56/MP/2019	VRE(S)PL	Petition for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018

	11.	57/MP/2019	VRE(K)PL	Petition for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
	12.	58/MP/2019	VRE(Kr)P L	Petition for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
	13.	137/MP/2019	TPL	Petition for granting time extension as provided in this petition including to achieve financial closure required under Clause 9.3.2of the detailed procedure issued by Central Electricity Regulatory Commission for ?Grant of Connectivity To Projects based on renewable energy sources To Inter-State Transmission System dated 15.5.2018.
	14.	144/MP/2019	AWPL	Petition for time extension of infusion of equity as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018.
	15.	159/MP/2019	Toramba Energy	Petition for time extension for achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for `Grant of Connectivity to projects based on Renewable sources to the Inter State Transmission System dated 15.5.2018
11.7.2019 Thursday At 10.30.A.M. Miscellaneous Petitions	1.	Ref.in W.P.No. 17044/2015	ECL	Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others.
	2.	184/TT/2011 alongwith I.A.No.11/2019	PGCIL	Petition for transmission tariff for Bongaigaon TPS -Bongaigaon line associated with Pallatana Gas Based Power Project and Bonaigaon Thermal Power Station.
	3.	91/TT/2012	PGCIL	Petition for determination of transmission tariff of PARABATI-III HEP in Northern Region (Received by way of Remand from APTEL )
	4.	156/TT/2015	PGCIL	Petition for determination of transmission tariff for section of 400 KV (Quad) 2XS/C parbati- koldam Transmission Line, starting from parbati-II HEP to LILO point of parbati (Banala) pooling Station for Circuit-I and from Parbati-II HEP to LILO point of parbati-III HEP for Circuit-II for control period of 2014-2019 .
	5.	64/TT/2015	PGCIL	Petition for approval of transmission tariff for Essar Gijarat TPS and extension of Bachao Substation under transmission system for connectivity of Essar Power Gijarat Limited in Western Region for the Tarif Block 2014-19
	6.	183/TT/2016	PGCIL	Petition for determination of transmission tariff for transmission assets under transmission system for transfer of power from Generation Projects in Sikkim to NR/WR Part-B in Eastern Region
	7.	240/TT/2018	PGCIL	Petition for interim true- up of transmission tariff from actual DOCO to 31.3.2019 for 5 Nos of Assets under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B in Northern Region.
	8.	271/TT/2018	PGCIL	Petition for approval of transmission tariff from COD to 31.3.2019 of five assets under "Eastern Region Strengthening Scheme XIV in Eastern Region" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
	9.	277/TT/2018	PGCIL	Petition for approval of transmission tariff from COD to 31.3.2019 for Asset I: Shifting of 1x315 MVA, 400/220 kV ICT from any suitable location (after replacement by 1x500 MVA ICT) and install it at Jamshedpur 400/220 kV Sub-station as 3rd ICT along with associated bays, Asset- II: Modification of 132 kV Bus arrangement with GIS bays at 220/132 kV Purnea Sub-station, Asset-III: Spare 1 no unit of 765 kV,110 MVAR Single Phase Reactor stationed at Sasaram, Asset-IV: 3rd 500 MVA, 400/220 kV ICT at Patna (Powergrid) Sub-station along with associated bay Asset-V: 01 No. 500 MVA Single phase spare unit of 765/400 kV ICT at Angul Sub-station Asset-VI: 01 No. 500 MVA Single phase spare unit of 765/400 kV ICT at Sundergrah Substation under Eastern Region Strengthening Scheme XII in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

	10.	312/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Combined Asset: (i) 1 No. of 12&#8188; Series Bus reactor at Mandola 400/220 kV (POWERGRID) Sub-station along with associated bays, (ii) 1 No. of 12&#8188; Series Bus reactor at Ballabhgarh 400/220 kV (POWERGRID) Sub-station along with associated bays, (iii) 1 No. Series Line Reactor of 12&#8188; in Dadri-Mandola 400 kV, Ckt-I and (iv) 1 No. Series Line Reactor of 12&#8188; in Dadri-Mandola 400 kV, Ckt-II etc.
	11.	338/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: Combined assets: 1) LILO of both circuits of Bamnauli-Samaypur 400kV line at Tughlakabad along with associated bays; 2) 400/220 kV, 2x500 MVA ICT-I & II at 400 /220 kV GIS at Tughlakabad Sub-station along with associated bays; 3) 400 kV, 125 MVAR Bus reactor at GIS Tughlakabad Sub-station along with associated bays and Asset-II: 400/220 kV, 2x500 MVA ICT-III & IV at 400 /220 kV GIS at Tughlakabad Sub-station along with associated bays under Creation of 400/220 kV Sub-stations in NCT of Delhi during 12th plan period Part-B1 in Northern Region.
	12.	360/TT/2018	PGCIL	Approval of transmission tariff from anticipated COD to 31.3.2019 for Assets (02 nos) associated with "East Coast Energy Pvt. Ltd. And NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B" in Eastern and Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
	13.	364/TT/2018	PGCIL	Petition for determination of transmission tariff for Asset-I: 400kV D/C Silchar-Melriat transmission line (Charged at 132kV) alongwith associated bays, Asset-II: LILO of 132kV S/C Aizawl-Zemabawk Transmission Line along with associated bays at Melriat S/S (New), Asset-III: 132kV D/C Melriat (New) Sihhmui Transmission Line alongwith associated bays, Asset-IV: 4x5MVA (including 1 No hot spare), 132kV, 1-ph, Bus Reactor at Melriat S/S alongwith Melriat (PG) GIS Substation from anticipated DOCO to 31.3.2019 under the transmission system associated with Pallatana GBPP and Bongaigaon TPS.
	14.	367/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Salem Pooling Station Madhugiri Pooling Station 765kV S/C Line (initially charged at 400kV) along with associated Bays & equipments at Salem PS and Madhugiri PS and 400KV 63 MVAR line reactor at Madhugiri end only of the Salem Pooling Station Madhugiri 765kV S/C Line (Initially charged at 400kV) under Common System Associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area Part-B in Southern Region.
	15.	370/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset I: 400 kV S/C Singrauli Allahabad Line along with associated bays at both ends including 1 x 50 MVAR Line Reactor at Allahabad end under Northern Regional System Strengthening Scheme XXX.
16.7.2019 Tuesday At 10.30.A.M. Miscellaneous Petitions	1.	186 /MP/2019	NPGL	Petition seeking permission to allow interchange of power for testing including full load testing and trial run operation of Unit-1 of Nabinagar STPS Stage-I (3x660 MW), beyond the period of six months from the date of its first synchronization, i.e., beyond 13.7.2019.
	2.	175/MP/2019	RSTCL	Petition for approval under Section 17(3) and 17 (4) of the Electricity Act, 2003, for creation of Security interest by the Borrower/Petitioner No.1 in favour of IDBI Trusteeship Services Limited, the Security Trustee/Petitioner No.2, acting on behalf of and for the benefit of (i) Axis Bank, Mumbai Branch, with respect to RTL Facility;(ii) Bank of India,Mumbai branch, with respect to RTL Facility (iii) Bank of Baroda,Mumbai Branch, with respect to RTL Facility in connection with the project of 765 kV SC quad transmission line running from Raichur, Karnataka to Sholapur, Maharashtra.
	3.	346/MP/2018	UPCL	Petition under Section 79 (1) (b) of the Electricity Act, 2003 read with Regulation 14 (3)(ii) of the CERC tariff Regulations, 2014, Article 1.1 (Change in Law) and 6.12 of the Power Purchase Agreements (PPAs) seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.

	4.	17/MP/2019	AP&NRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents
	5.	58/IA/2019 in Petition No.255/MP/2017	AP&NRL	Interlocutory application seeking modification of the Order dated 30.4.2019 in Petition No.255/MP/2017.
	6.	305/MP/2015 alongwith I.A.No.24/2019	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make energy charges as pass-through based on the actual fuel cost incurred by the petitioner (Interlocutory application to place on record copy of the judgment dated 21.12.2018 passed by the Hon'ble Appellate Tribunal for Electricity in Appeal No. 193/2017- GMR Kamalanga Energy Limited v. Central Electricity Regulatory Commission & Ors. and for interim orders/directions).
	7.	208/MP/2018	DBPL	Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the Notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and for other claims on account of 'Change in Law' under the Power Purchase Agreement.
	8.	213/MP/2018	DBPL	Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the Notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and for other claims on account of 'Change in Law' under the Power Purchase Agreements.
17.7.2019 Wednesday At 10.30.A.M. Miscellaneous Petitions	1.	185/MP/2019 alongwith I.A.No.62/2019L	OPGCL	Petition seeking permission for allowing drawal of start-up power and injection of infirm power from Unit 4 of Petitioner's Thermal Power Plant at Jharsuguda to complete the auto loop tuning and unit stabilization on full load for the period beyond 6 months up to 23.10.2019 or the declaration of commercial operation of Unit 4, whichever is earlier.
	2.	128/MP/2019	OPDCL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Connectivity Regulations, 2009 challenging the legality of Bill Nos. OGPTL-OPGC-01 dated 15.10.2018 and OGPTL-OPGC-02 dated 8.3.2019 raised by Respondent No. 1, Central Transmission Utility.
	3.	126/MP/2019	FBTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking declaration that the event namely, Notification of the GIB Arc coordinates vide letter dated 28.2.2019 by the Deputy Conservator of Forest, Jaisalmer on account of which Petitioner is required to re-route the 765 kV D/C Fatehgarh - Bhadla Transmission Line, is a 'Change in Law' event under Article 12 of the TSA dated 10.1.2018, with liberty to approach this Commission to assess the actual impact of such 'Change in Law' event, based on the actual and audited expenditure incurred by the Petitioner as per formula specified under Article 12.2.1 of the TSA and other consequential reliefs.
	4.	21/MP/2019 alongwith I.A.No.14/2019	AREPRL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.1.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL; and further seeking extension of LTA operational time under the LTAAAs dated 22.9.2016 executed between Petitioner and Respondent No. 2, PGCIL on account of 'Change in Law' as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018( Interlocutory application for interim reliefs) .

	5.	326/MP/2018	RRWTL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003, inter-alia, seeking a declaration that the factor/event, namely, delay in obtaining forest clearance for implementing the Additional System Strengthening Scheme for Chhattisgarh IPPS - Part B, is a force majeure event under the TSA dated 19.5.2015 and further seeking extension of time period for achieving the commercial operation date of project and other consequential reliefs under the TSA dated 19.5.2015
	6.	356/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Safeguard Duty, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the PPA.
	7.	13/MP/2019	MS(UP)PL	Petition claiming relief under 'Change in Law' on account of imposition of Safeguard Duty.
	8.	14/MP/2019	RSPPL	Petition seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of 'Change in Law' events on account of imposition of safeguard duty on the import of solar cells and modules.
	9.	19/MP/2019	ACME Jaipur	Petition seeking claiming relief under 'Change in Law' on account of imposition of Safeguard Duty on the import of solar cells and modules.
	10.	27/MP/2019	CSEPL	Petition under Section 79 of Electricity Act, 2003 read with Article 12 of Power Purchase Agreement executed between the Petitioner and the Respondent No. 1 for seeking declaration of and relief for 'Change in Law' (Safeguard duties)
	11.	46/MP/2019	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'
	12.	47/MP/2019	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements executed between the Petitioner and the Respondent for seeking approval of Safeguard Duty as an event under 'Change in Law'.
	13.	51/MP/2019	AP43PL	Petition for declaration of 'Change in Law' event due to introduction and imposition of safeguard duty by way of Notification No.01/2018 - customs (sg) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 31.10.2018 executed between the Petitioner and the Respondent
	14.	64/MP/2019	SAPL	Petition for declaration of events as 'Change in Law' under the Power Purchase Agreement dated 5.7.2018; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of safeguard duty by way of Notification No.01/2018-Customs sg dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 of the Power Purchase Agreement dated 5.7.2018 executed between Sprng Agnitra Private Limited and NTPC Limited
	15.	69/MP/2019	PEIRJPL	Petition seeking an appropriate mechanism for grant of compensation to offset financial/ commercial impact of 'Change in Law' event on account of imposition of safeguard duty
23.7.2019 Tuesday At 10.30.A.M. Miscellaneous Petitions	1.	153/MP/2019	RUVNL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, for refund of amounts wrongly recovered by Powergrid Corporation of India Limited under POC Charges for the ISTS lines operated and maintained by BBMB.( On admission ).
	2.	155/MP/2019	UPCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Articles 3, 6, 7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs( On admission ).
	3.	158/MP/2019	APNRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 seeking a declaration that the deductions made by the Respondents towards penalty imposed and capacity charges from the bills raised by the Petitioner for the months of December, 2018, January, 2019 and February, 2019 is illegal and wrongful and a consequent direction to the Respondents, to jointly and severally, pay the deducted/withheld amounts against the bills raised for the month of December, 2018, January, 2019 and February, 2019, i.e. penalty imposed and unpaid capacity charges( On admission ).
	4.	183/MP/2019	JITPL	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of disputes arising out of the Agreement for Power Procurement (APP) executed between Petitioner and Respondent No. 2 to 5. (On admission).

5.	197/MP/2019	CTU	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 & 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Evacuation of Power from potential Solar and Wind energy zones in Western Region Phase I & II (REZ Phase I & II) and Transmission System for providing Immediate Connectivity to Dholera UMSP.
6.	23/MP/2019	CTU	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, for grant of Regulatory approval for execution of the Transmission System for Solar Energy Zones in Rajasthan.
7.	114/MP/2018	TPDDL	Petition seeking issuance of consequential directions to the Respondents for complying with the detailed operating procedure qua reserve shut-down of the Unit(s) of the 2 x 660 MW Mahatma Gadhi Thermal Power Plant at Matenhali, District Jhajjar, Haryana
8.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 5.2.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
9.	185/MP/2018	ASP	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
10.	188/MP/2018	ASP	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.1.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
11.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
12.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
13.	211/MP/2018	APPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 10.01.2011 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.

	14.	229/MP/2018	PDPL	Petition under Section 79 (1) (b) and (f) and other applicable provisions of the Electricity Act, 2003 against the impugned action of Respondent No. 1 NTPC by which it has illegally threatened to invoke the Performance Bank Guarantees (PBGs) of the 5 x 10 MW Solar Power Projects of the Petitioner
	15.	202/MP/2018	LAPL	Petition under sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking setting aside of communication dated 27.6.2018 issued by Respondent No. 1
	16.	291/MP/2018	WCR	Petition under Section 79(1)(c) and 79(1)(h) of Electricity Act, 2003 and CERC Open Access Regulations, 2008 and CERC Inter-State Transmission Regulation, 2009, for Deviation Settlement Account.
	17.	62/MP/2019	NPC	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 5 and 7 of the Central Electricity Regulatory Commission (Deviation, Settlement Mechanism and related matters) Regulations, 2014 as amended by the Fourth Amendment Regulations, 2018 effective from 1.1.2019.
	18.	66/MP/2019	PSPCL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 5 and 7 of the Central Electricity Regulatory Commission (Deviation, Settlement Mechanism and related matters) Regulations, 2014 as amended by the Fourth Amendment Regulations, 2018 effective from 1.1.2019.
	19.	115/MP/2019	GMRKEL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011
23.7.2019 Tuesday At 2.30.P.M. Public Hearing		Public Hearing		Draft Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2019.
25.7.2019 Thursday At 10.30.A.M. Miscellaneous Petitions	1.	195/MP/2019 alongwith I.A.65/2019	VSEPL	Petition under Section 79 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 invoking the jurisdiction of this Commission for resolving discrepancies arising on account of conflict between the SCOD under the PPA and date of operationalization of Connectivity and LTA ( Interlocutory application for interim reliefs ) ( <i>On admission</i> )
	2.	198/MP/2019 alongwith I.A.No.67/2019	TUL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulations 111&115 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3(7) & Part 7 of Indian Electricity Grid Code 2010 for harmonious interpretation and application of Regulations for meeting the ends of justice and for consequential orders on revision of schedule in case of Forced Outage attributable to Force Majeure for reasons beyond the control of the generating company ( Interlocutory application for urgent hearing and interim reliefs ) ( <i>On admission</i> )
	3.	200/MP/2019	CTU	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Electricity Act,2003 alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory approval for execution of the Transmission System for 18.5.GW of Solar and Wind Energy Zones in Southern Region. ( <i>On admission</i> )
	4.	128/MP/2019	OPDCL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Mediumterm Open Access in inter-State Transmission and related matters) Regulations, 2009 challenging the legality of Bill Nos. OGPTLOPGC-01 dated 15.10.2018 and OPGTL-OPGC-02 dated 8.3.2019 raised by the Central Transmission Utility
	5.	130/GT/2014	NTPC	Petition for approval of tariff of Barh Super thermal Power Station Stage-II (2x660 MW) for the period from anticipated Date of Commercial operation of 1st Unit (Unit-IV) to 31.03.2019.

6.	251/GT/2017	UPCL	Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi District, Karnataka for the period, from 1.4.2014 to 31.3.2019.
7.	149/GT/2018	NEEPCO	Petition for approval of tariff of PARE Hydro Electric Power Plant (PHEP) (2x 55 = 110 MW) for the period from COD to 31.3.2019;
8.	276/GT/2018	JITPL	Petition for determination of tariff of 2x600 MW Coal Based Power Project at Village-Derang, District-Angul, Odisha for the period commencing from 12.2.2015 for the control period of 2014-19.
9.	145/GT/2019	NTPC	Petition for approval of tariff of Lara Super Thermal Power Station (2x800 MW) for the period from anticipated date of Commercial Operation of the Unit-I (i.e. 15.5.2019) to 31.3.2024.

By Order of the Commission

(T.D.Pant )  
Dy.Chief (Legal)  
24 .7.2019